

drug companies under their trade name to deceive the people;

(b) whether it is also a fact that no price approval is being taken for such medicines and exorbitant prices are being charged from the poor consumers; and

(c) if so, the names of multinational drug companies alongwith the names of the small scale sector units, names of products and price fixed and price actually being charged for each product?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R. K. JAICHANDRA SINGH): (a) to (c) No instance of FERA companies marketing the production of small scale drug companies under their trade name has come to the notice of the Government.

बरियारपुर टेलीफोन

566. श्री जगदम्बी प्रसाद यादव : क्या संचार मंत्री यह बताने की क्षमता रखेंगे कि :

(क) क्या यह सच है कि छोटी पंच-वर्षीय योजना में 10787 सार्वजनिक टेलीफोन कनेक्शन दिये गये थे, इनमें से 1038 कनेक्शन बिहार को दिए गए और 19 केन्द्र मुंगेर जिले के लिए प्रदान किये गये, जिनकी क्षमता 1194 कनेक्शन थी ;

(ख) यदि हाँ, तो क्या यह भी सच है कि बरियारपुर के लिए दी गई लाइन बराब पड़ी रही और बार-बार शिकायत करने के बावजूद भी कुछ नहीं किया गया यदि हाँ, तो ग्रामीण क्षेत्रों में टेलीफोन लाइनों के कार्य न करने के क्या कारण हैं ; और

(ग) क्या यह भी सच है कि जब तक बरियारपुर-उमालपुर में एम० टी० डी० सुविधा प्रदान नहीं की जाती तब तक यह टेलीफोन लाइन उपयोग सिद्ध नहीं हो सकती ?

संचार मंत्रालय के राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री राम निवास मिश्रा) : (क) जी, हाँ

(ख) जी, नहीं । बरियारपुर एक्स-चेंज के द्वारा जयशंकरों को कार्य प्रणाली सन्तोषजनक है ।

(ग) उपर्युक्त (ख) के उत्तर को देखते हुए प्रश्न ही नहीं उठता

PAPERS LAID ON THE TABLE

12 Noon

1. Report and Audit Accounts (198' 85) of the Power Engineers Traini' Society, New Delhi and related pape.

II. The Indian Electricity (Amendment) Rules, 1986.

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papeis:—

(i) Annual Report and Audited Accounts of the Power Engineers Training Society, New Delhi, for the year 1984-85.

(ii) Review by Government on the working of the Society.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-2573/86 for (i) to (iii)].

II. A copy (in English and Hindi) of the Ministry of Energy (Department of Power), Notification G.S.R. No. 117, dated the 8th February, 1986, publishing the Indian Electricity (Amendment) Rules, 1986, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [Placed in Library. See No. LT-2572/86].